

**GOVERNMENT OF INDIA  
FINANCE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6782  
ANSWERED ON:09.05.2003  
SEBI INVESTIGATION ON TFL  
PRAVEEN RASHTRAPAL;RAMSINH PATALIYABHAI RATHWA

**Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether investigation by SEBI into the complaint filed by Tata Finance Limited (TFL) for illegal carry forward transactions of 85,000 shares of Global Tele Limited (GTL) by former Managing Director and others on behalf of M/s Inshaalah Investments Limited and Niskalp Investment and Trading Co. Limited has been completed;
- (b) if so, the complete details of outcome of the finding by SEBI;
- (c) whether any show cause notice have been issued by SEBI against found guilty under SEBI Act and rules framed thereunder; and
- (d) if not, the reasons therefor;
- (e) whether SEBI propose to pass adjudication orders against the guilty; and
- (f) if so, the details in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

- (a) to (f): Information is being collected and will be placed on the table of the House.